

companies with foreign share holdings mentioned in reply to Lok Sabha Un- started Question No. 848 on March 16, 1990, are as under :—

Name of the Party	Date of show- cause notice	Duty evasion (Rs. in crores)
M/s. ITC Ltd. (5 units situated at Bombay, Calcutta, Sahran- pur, Munger, Bangalore and their outside contract manufacturers).	27-3-87	803-78
M/s. ITC, Bangalore Unit	25-9-87	143-22
M/s. ITC, Parel Unit, Bombay	23-9-87	41-51
M/s. ITC, Saharanpur Unit	25-1-88	26-53
M/s. ITC, Munger Unit	3-7-87	39.81
M/c. ITC, Bombay	11-8-83	57.23
M/s. Godfrey Phillips, Bombay	6-7-89	770-38
M.s. Godfrey Phillips, Bombay	31-1-89	456-97
M/s. Voltas (I) Ltd. Bombay	31-3-89	14-92
M/s. Voltas(I) Ltd. Bombay	27-10-88	15-35

**Repatriation of Profits by Foreign
Shareholding Companies**

2440. SHRI KARIA MUNDA :
Will the Minister of FINANCE
be pleased to state :

(a) the names of companies with foreign share-holdings who have spent more than rupees five crores either on their office expenses or repatriating profits from India during the last two years; and

(b) whether the Government propose to order any enquiry into the matter?

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI RAMESHWAR THAKUR) :

(a) As per the information furnished by the Reserve Bank of India, M/s. Hindustan Lever and M/s. ITC repatriated dividends in excess of Rs. 5 crores per annum during the last two years.

(b) In our foreign investment policy, no restriction is imposed on repatriation of dividends according to norms wherever foreign shareholding is permitted.

**Defence Personnel killed in enco-
unters**

2441. SHRI KARIA MUNDA :
Will the Minister of DEFENCE be
pleased to state :

(a) the number of defence personnel killed in encounters in different areas of the country during the last one year;

(b) whether the Government have provided necessary help to the families of those killed; and

(c) if so, the amount spent on this account?

THE MINISTER OF DEFENCE
(SHRI SHARAD PAWAR) : (a) 81
Defence Services personnel were killed in encounters during the period 1-8-1990 to 31-7-1991.

(b) Details of the Pensionary and other benefits are given in the attached statement.

(c) As payments of liberalised pensionary awards to the dependants are continuing, it is not feasible to compute the exact amount spent on this account.

Statement

Liberalised special family pension equal to reckonable emoluments last drawn, both for the officers and the personnel below officer rank till death or disqualification. Family gratuity at the specified rates depending on the rank and death gratuity depending on the length of service is also admissible.

2. Army group Insurance Benefits

The families would also be entitled to death benefits from AGI at the following scale :—

Officer — Rs. 3,50,000/- w.e.f. 01 Apr. 89

JCO/OR— Rs. 1,50,000/-

3. Other Benefits

Financial assistance at the following scale is applicable :—

Army Officer's Benevolent Fund	Next of Kin of Officers are entitled to maximum financial grants of Rs. 18,000.	Rs.
Army Wives	Officers	2,000
Welfare Association	JCO	1,200
	NCO	1,000
	OR	800
Army Relief Fund	Officers	1,000
	JCO	300
	OR	200

Defence Services Officers' Provident Fund/Armed Forces Personnel Provident Fund and leave encashment as admissible.

4. Employment Assistance

Upto two dependents of service personnel killed or severely wounded in the operations are entitled to Priority IIA for employment in Group 'C' and 'D' posts filled through DGE&T Employment Exchanges.

5. Educational Concessions

Children of Defence personnel killed or disabled in action, who are studying in educational institutions under

the Department of Education are entitled to the following educational concessions :—

- Complete exemption from tuition fee and other fees levied by the educational institution concerned.
- Grants to meet hostel charge in full for those studying in Boarding Schools and Colleges.
- Full cost of books and stationery.
- Full cost of uniform where this is compulsory.

6. Grant for Construction/Repair of Houses

50% of grant paid to War Widows by the State Govts. for construction/repairs for houses is re-imbursed by the Centre subject to a maximum of Rs. 5,000/.

7. Grant for Marriages of Daughters of war widows

The Kendriya Sainik Board gives a grant of Rs. 1,000 for marriage of a daughter of a war widow.

8. Rail Travel Concession

75% concession in rail fare for travel in Second Class is available to war widows.

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Cost of Elections

2442. DR. LAXMINARAYAN PANDEYA
SHRI ATAL BIHARI VAJPAYEE }

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether elections in the country are becoming too costly; and

(b) if so, the steps proposed to be taken by the Government for reducing the cost of elections?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND